Closure of SUUTI

2055. DR. CHANDAN M1TRA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government during March, 2012, had decided for the closure of Specified Undertakings of Unit Trust of India (SUUTI) and transfer of its assets and liabilities to a new entity;
- (b) if so, the details thereof along with the follow up action taken by Government in this regard;
 - (c) the total assets and liabilities of SUUTI at present; and
- (d) the steps taken by Government to effectively deal with the investment, disinvestment and other activities of SUUTI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Cabinet, in its meeting held on the 23rd March, 2012, approved the proposal for winding up SUUTI and creating a new company, wholly owned by Government, to takeover all assets or properties which are in the possession, custody and control of the Administrator, SUUTI and all claims or liabilities of the SUUTI, subject to certain conditions. However, Cabinet on 9th January, 2014 has decided that the decision of the Cabinet taken on the 23rd March 2012 to wind up SUUTI may be deferred. The transfer of assets and liabilities of SUUTI to the new company, as approved by the Cabinet on 23rd March, 2012, has also been deferred.

(c) The total assets and liabilities of SUUTI as per the Audited Accounts as on 31st December, 2013 is as given below:

Assets - Rs. 54730 crores (Market value)

Liabilities - Rs. 2000 crores

(d) The Administrator, SUUTI shall carry on the management of SUUTI for and on behalf of the Central Government in terms of the Scheme formulated w/s 20 of the Unit Trust of India (Transfer of Undertaking and Repeal) Act 2002. Section 10 of

the Repeal Act provides for various kinds of business that can be transacted by the Administrator, in relation to the specified undertaking. Further, being an entity created by an Act of Parliament, SUUTI has been empowered with certain rights and privileges in dealing with its investments and divestments like, ability to file cases as a Public Financial Institution under The Securitization and Reconstruction of Financial Assets and Enforcement of Securities Act, 2002 (SARFAESI Act) and The Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (DRT Act), certain concessions, tax exemptions, guarantees, authority to initiate legal action etc.

Handing over of power project to foreign company

2056. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of people, including experts in the field of power generation, are opposing the Government of Andhra Pradesh's agreement with an Austrian company to generate 368 MW of hydro power from Dummagudem Hydro-Power Station;
- (b) the reasons behind Andhra Pradesh Government handing over the project to an Austrian company;
 - (c) whether any approval from his Ministry is sought for this purpose; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) No Sir.

- (b) As per the information furnished by the Government of Andhra Pradesh, so far there is no handing over of project to an Austrian Company.
- (c) and (b) As per the information furnished by Ministry of Power, Detailed Project Report (DPR) of Dummagudem Hydro Power Station with installed capacity of 319.56 MW was received in February, 2006 in Central Electricity Authority (CEA) from Government of Andhra Pradesh for accord of concurrence. The DPR was examined and the comments on various aspects were sent to Government of Andhra Pradesh for necessary action.